NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 225/2016 RT CP (CAA) No. 115/Chd/Hry/2017

In the matter of scheme of amalgamation of:

M/s. RMZ Infratech Pvt Ltd.

...Transferor/Petitioner Co. No.1

AND

M/s. Vital Construction Pvt. Ltd.

... Transferor/Petitioner Co. No.2

WITH

RMZ Infotech Private Limited.

...Transferee/non-petitioner Co.

Present: - Mr. Vikas Mohan Gupta, Advocate for petitioner-companies. Mr. M.C. Pandey, Clerk from the office of Official Liquidator.

As per office report, the affidavits of Mr. Deepak Chhabria Authorised Signatory of Transferor Company No. 1 and that of Mr. G. Madhusudhana, Authorised Signatory of Transferor Company No. 2 along with documents have already been filed and copies of the same have also been supplied to the Official Liquidator. Learned counsel for the petitioner-companies submits that two extra sets of the Paper Book have also been filed in the Registry.

The Official Liquidator has filed report by way of affidavit of Mr. Mahesh Kumar, Regional Director (In-charge), Northern Region, Ministry of Corporate Affairs. The Official Liquidator has also filed his own report. This is a Second Motion petition. When the matter was listed on 29.11.2016, the Hon'ble Punjab and Haryana High Court had

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(well

directed that the notice of the hearing be published in the "Indian Express

(English)"and "Jansatta (Hindi)" both Delhi/NCR Editions and the Official

Gazette of Government of Haryana and to upload the same on the

official website of the Official Liquidator. The learned counsel for the

petitioner-companies submits that the above compliance is yet to be

made by the applicants.

The matter be listed for hearing on 14.07.2017.

Notice of the date of hearing be published in the aforesaid

newspapers and also in the Official Gazette of Government of Haryana

and be uploaded on the official website of the Official Liquidator. The

petitioner would file affidavit stating compliance of the publication in the

manner stated above at least one week before the date fixed

Learned counsel, however, submits that with regard to the

observations of the Regional Director about compliance of the RBI and

FEMA, these pertain to the transferee-company which is situated in

Karnataka for which a separate petition is pending before the Karnataka

High Court.

(Justice⁽R.P. Nagrath)

Member (Judicial)

May 23, 2017

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